

FIR No. 33346/19
PS: North Rohini
State V. Raj Kumar @ Raju
U/s 379/411 IPC

13.05.2020

Present : Ld. APP for the State.
None for the applicant.

Copy of report received under the signature of Jail Superintendent, Meerut Jail alongwith forwarding report of ASI Lakhan Singh, PS North Rohini.

As per report of Jail Superintendent, Meerut, the accused Raj Kumar @ Raju has been released on interim bail on 06.05.2020 in compliance of order dated 07.04.2020 of this court.

Therefore, nothing remains to be adjudicated in this matter at this stage.

Proceedings be sent to concerned court.

(GOPAL KRISHAN)
Duty MM: North West
Rohini: Delhi/13.05.2020

Through Video Conferencing

FIR No. 520/18
PS: Kanjhwala
State V. Darshan Dabas
U/s 323/336/34/174A IPC

13.05.2020

Present : Ld. APP for the State.
Sh. Praveen Dabas, Ld. Counsel for the applicant / accused Darshan Dabas(through VC).

Reply filed under the signature of ASI Sudesh Kumar, PS Kanjhwala is taken on record.

This is an application for grant of regular bail moved on behalf of accused Darshan Dabas.

As per the contents of the application, charge-sheet in this case has already been filed. However, it is pertinent to mention here that the charge-sheet is not available with this court as the courts are closed due to lockdown and only one Ld. MM is deputed as Duty MM everyday who is assisted by his own staff as per requirement and therefore, it is not possible to fetch the file from the record of concerned court.

Ld. Counsel for the applicant has been apprised about this fact, to which it is submitted by Ld. Counsel that he is not pressing for prayer of the accused for regular bail and the present application be treated as an application for interim bail only on the technical ground of medical urgency of the wife of the applicant and the application be not considered on merits.

It is submitted by Ld. counsel for accused that applicant / accused has been falsely implicated in the present case and is in JC since 11.12.2019. Ld. counsel also submits that wife of the accused is suffering from serious illness and the doctor has advised her for surgery and the same is scheduled to be held on 20.05.2020 and presence of accused is very much required for arranging the funds and taking care of his ailing wife. At the end, it is submitted that accused be granted benefit of interim bail for two months on humanitarian grounds.

Ld. APP for the State has opposed the interim bail application on the ground that as per the facts mentioned in the application, the accused was declared PO in the present case and if accused is granted even interim bail in this case then it will be difficult for the court to ensure his presence in future.

Contd.....2

::2::

Ld. APP has also submitted that the accused has attached only Initial Assessment(OPD) Slip dated 10.04.2020 alongwith the application and perusal of the said medical document reveals that the doctor has planned surgery for 20.05.2020 and has specifically mentioned that it will be done after Corona pandemic. Since the aforesaid advice was given by the Doctor on 10.04.2020 and since the lock-down has not been relaxed by the Government due to Corona pandemic and therefore, the exact date for surgery seems yet to be fixed by doctor. It is also submitted by Ld. APP that the aforesaid OPD slip further reveals that the doctor himself has not considered the surgery as very urgent and therefore, he has given the tentative date of surgery and planned the operation after about 40 days from the date of advice. At the end, it is submitted that no urgent grounds are made out to grant interim bail to the accused.

Submissions heard. Report of IO perused.

IO has opposed the bail application on the ground that the regular bail application of the accused has already been dismissed on 21.01.2020 by concerned court. It is further mentioned by IO that since the Haryana border is sealed for last 15 days due to COVID-19 pandemic, therefore the medical documents attached with the application by the accused could not be verified.

In view of the submissions and facts is on record, the Court is in agreement with the submissions advanced by Ld. APP for State that no grounds for medical urgency, as stated in the present application to grant interim bail, are made out in this case, because perusal of Initial Assessment OPD slip reveals that the doctor has planned the surgery only after Corona pandemic and has fixed only the tentative date for surgery, which indicates that the same may not be very urgent. Therefore, in view of the aforesaid discussion as well as in overall facts & circumstances of the case, I am not inclined to grant interim bail to the accused. Accordingly, the present application stands dismissed. Copy of the order be sent to Ld. Counsel for applicant through mail/ WhatsApp forthwith and be also uploaded on the official website today itself. Proceedings be sent to the concerned Court.

(GOPAL KRISHAN)
Duty MM: North West
Rohini: Delhi/13.05.2020

Manual Court Proceedings

FIR No. 196/20
PS: Ashok Vihar
State V. Raja Ram
U/s 33/58 Delhi Ex. Act

13.05.2020

This is an application for grant of interim bail for a period of 45 days filed by LAC on behalf of applicant/accused Raja Ram.

Present : Ld. APP for the State.
Ms. Krishna Sharma, Ld. LAC for the applicant/accused.

Present application for grant of interim bail for a period of 45 days filed by LAC on behalf of applicant/accused Raja Ram, has been received along with forwarding letter of Dy. Supdt., Central Jail-IV, Tihar Jail.

Reply to the said application could not be called for in light of the Covid-19 situation.

Submission heard. Record perused.

Perusal of the case record shows that the applicant has been arrested for offences U/s 33/58 Delhi Ex. Act and has been engaged in J.C, as informed, since 22.04.2020. As per report of Dy. Superintendent, Central Jail No. 4, Tihar, at present the accused is in custody in this case only.

In light of observations of Hon'ble Supreme Court in Writ Petition No. 1/2020 and Hon'ble Delhi High Court in Shobha Gupta Vs. NCT of Delhi alongwith the observations made by Hon'ble High Power Committee in its minutes dt. 28.03.2020, 07.04.2020 etc. the application of the accused for grant of interim bail is hereby allowed for a period of 45 days subject to the furnishing of personal bond for a sum of Rs.10,000/- to the satisfaction of Jail Superintendent.

It is made clear that the present application has been granted without going into the merits of the case and has been allowed only in light of the prevalent Covid-19 situation.

Application is disposed of accordingly.

A copy of this order be sent to the Jail Superintendent of compliance.

Copy of this order be given dasti to Ld. LAC, as requested.

Copy be marked to the Computer Incharge, Rohini Courts for uploading the same on Website.

(GOPAL KRISHAN)
Duty MM: North West
Rohini: Delhi/13.05.2020

FIR No. 9813/20
PS: Begumpur
State V. Rahul @ Deepak
U/s 379/411 IPC

13.05.2020

This is an application for grant of interim bail for a period of 45 days filed by LAC on behalf of applicant/accused Rahul @ Deepak.

Present : Ld. APP for the State.
Ms. Krishna Sharma, Ld. LAC for the applicant/accused.

Present application for grant of interim bail for a period of 45 days filed by LAC on behalf of applicant/accused Rahul @ Deepak, has been received along with forwarding letter of Dy. Supdt., Central Jail-IV, Tihar Jail.

Reply to the said application could not be called for in light of the Covid-19 situation.

Submission heard. Record perused.

Perusal of the case record shows that the applicant has been arrested for offences U/s 379/411 IPC and has been engaged in J.C, as informed, since 23.04.2020. As per report of Dy. Superintendent, Central Jail No. 4, Tihar, at present the accused is in custody in this case only.

In light of observations of Hon'ble Supreme Court in Writ Petition No. 1/2020 and Hon'ble Delhi High Court in Shobha Gupta Vs. NCT of Delhi alongwith the observations made by Hon'ble High Power Committee in its minutes dt. 28.03.2020, 07.04.2020 etc. the application of the accused for grant of interim bail is hereby allowed for a period of 45 days subject to the furnishing of personal bond for a sum of Rs.10,000/- to the satisfaction of Jail Superintendent.

It is made clear that the present application has been granted without going into the merits of the case and has been allowed only in light of the prevalent Covid-19 situation.

Application is disposed of accordingly.

A copy of this order be sent to the Jail Superintendent of compliance.

Copy of this order be given dasti to Ld. LAC, as requested.

Copy be marked to the Computer Incharge, Rohini Courts for uploading the same on Website.

(GOPAL KRISHAN)
Duty MM: North West
Rohini: Delhi/13.05.2020

FIR No. 117/20
PS: Budh Vihar
State V. Ravi
U/s 25/54/59 Arms Act & 188 IPC

13.05.2020

This is an application for grant of interim bail for a period of 45 days filed by LAC on behalf of applicant/accused Ravi.

Present : Ld. APP for the State.
Ms. Krishna Sharma, Ld. LAC for the applicant/accused.

Present application for grant of interim bail for a period of 45 days filed by LAC on behalf of applicant/accused Ravi, has been received along with forwarding letter of Dy. Supdt., Central Jail-IV, Tihar Jail.

Reply to the said application could not be called for in light of the Covid-19 situation.

Submission heard. Record perused.

Perusal of the case record shows that the applicant has been arrested for offences U/s 25/54/59 Arms Act & 188 IPC and has been engaged in J.C, as informed, since 24.04.2020.

In light of observations of Hon'ble Supreme Court in Writ Petition No. 1/2020 and Hon'ble Delhi High Court in Shobha Gupta Vs. NCT of Delhi alongwith the observations made by Hon'ble High Power Committee in its minutes dt. 28.03.2020, 07.04.2020 etc. the application of the accused for grant of interim bail is hereby allowed for a period of 45 days subject to the furnishing of personal bond for a sum of Rs.10,000/- to the satisfaction of Jail Superintendent.

It is made clear that the present application has been granted without going into the merits of the case and has been allowed only in light of the prevalent Covid-19 situation.

Application is disposed of accordingly.

A copy of this order be sent to the Jail Superintendent of compliance.

Copy of this order be given dasti to Ld. LAC, as requested.

Copy be marked to the Computer Incharge, Rohini Courts for uploading the same on Website.

(GOPAL KRISHAN)
Duty MM: North West
Rohini: Delhi/13.05.2020

FIR No. 464/18 dated 13.11.2018
PS: Subhash Place
State V. Kapoor Singh Dahiya
U/s 420 IPC

13.05.2020

Fresh chargesheet received.

Present : Ms. Tanya Uppal, Ld. APP for State.
Accused Kapoor Singh Dahiya stated to be in J.C.

Chargesheet be sent to the concerned Court through Facilitation Centre for 10.06.2020 or for any other day when the Court resumes normal functioning.

(GOPAL KRISHAN)
Duty MM: North West
Rohini: Delhi/13.05.2020

FIR No. 537/18
PS: Bharat Nagar
State V. Md. Kadir @ Nanhe
U/s 376 IPC

13.05.2020

Fresh chargesheet received.

Present : Ms. Tanya Uppal, Ld. APP for State.
Accused Md. Kadir @ Nanhe stated to be in J.C.

Chargesheet be sent to the concerned Court through Facilitation Centre for 10.06.2020 or for any other day when the Court resumes normal functioning.

(GOPAL KRISHAN)
Duty MM: North West
Rohini: Delhi/13.05.2020

FIR No. 75/20
PS: Bharat Nagar
State V. Hemraj @ Lala
U/s 376 IPC

13.05.2020

Fresh chargesheet received.

Present : Ms. Tanya Uppal, Ld. APP for State.
Accused Hemraj @ Lala stated to be in J.C.

Chargesheet be sent to the concerned Court through Facilitation Centre for 10.06.2020 or for any other day when the Court resumes normal functioning.

(GOPAL KRISHAN)
Duty MM: North West
Rohini: Delhi/13.05.2020

FIR No. 76/20
PS: Bharat Nagar
State V. Ajay @ Sonu
U/s 363/376/506 IPC & 6 POCSO Act

13.05.2020

Fresh chargesheet received.

Present : Ms. Tanya Uppal, Ld. APP for State.
Accused Ajay @ Sonu stated to be in J.C.

Chargesheet be sent to the concerned Court through Facilitation Centre for 10.06.2020 or for any other day when the Court resumes normal functioning.

(GOPAL KRISHAN)
Duty MM: North West
Rohini: Delhi/13.05.2020

FIR No. 96/20
PS: Shalimar Bagh
State V. Ajay Kumar
U/s 25/54/59 Arms Act

13.05.2020

Fresh chargesheet received.

Present : Ms. Tanya Uppal, Ld. APP for State.
Accused Ajay Kumar stated to be in J.C.

Chargesheet be sent to the concerned Court through Facilitation Centre for 10.06.2020 or for any other day when the Court resumes normal functioning.

(GOPAL KRISHAN)
Duty MM: North West
Rohini: Delhi/13.05.2020